

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1220
ANSWERED ON:26.11.2002
USE OF COMMERCIAL LAND FOR INDUSTRIAL PURPOSES
AMBATI BRAHMANAIAH

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether it is a fact that the Union Government have allowed the Delhi Development Authority to use commercial land for industrial purposes in Delhi;
- (b) if so, the details of the direction given by the Union Government to Delhi Development Authority in this regard;
- (c) the steps taken by the Government to ensure that DDA strictly follows the law regarding the land use by allottees;
- (d) whether any survey has been done to find out the extent to which the DDA has been violating the Government's rules and also directions from various courts; and
- (e) if so, the findings thereof and the action proposed by the Union Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY (URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI O. RAJAGOPAL)

(a): No, Sir.

(b)to(e): The Union Government have been stressing upon the Local Bodies/Delhi Development Authority from time to time to take action against misuse of land as per Acts/Rules.